

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 115
CP No. 92/245/PB/2024

IN THE MATTER OF:

Manu Rishi Guptha & Ors.
Vs.
ICICI Securities Limited

... Petitioner/Applicant

... Respondent

Order u/S. 245 of the Companies Act, 2013

Order delivered on 27.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant / : Sr. Adv. Mr. Arun Kathpalia, Sr. Adv. Mr. Krishnendu
ICICI Bank Datta a/w. Adv. Siddharth Ranade, Adv. Aubert
Sebastian, Adv. Prakshal Jain, Adv. Ribhu Garg, Adv.
Mihir Dalawai, Adv. Ananya Bajpai Advocates i/b
Trilegal

For the Respondent : Adv. Kaushik Chatterjee, Adv. Samridhi

ORDER

New IA(CA)-187/2024

Issue notice to the Non-applicant(s) returnable by 02.07.2024.

Mr. Kaushik Chatterjee, Ld. Counsel for the Non-applicant accepted
notice and undertook to file reply within two weeks.

List the matter **on 02.07.2024**.

Sd/-

AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)

Shubham Pandya – 27.05.2024

Sd/-

ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)